

आयकर अपीलीय अधिकरण, 'ए' न्याय पीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'A' BENCH, CHENNAI
श्री वी.दुर्गा राव, न्यायिक सदस्य एवं श्री जी.मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI V.DURGA RAO, JUDICIAL MEMBER
AND SHRI G.MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./I.T.A.Nos.1749 to 1751/Chny/2005

(निर्धारणवर्ष / Assessment Years: 1997-98, 1998-99 & 2001-02)

M/s. HTC Software Development Centre Pvt.Ltd., Unit 31, SDF-II, Phase -II Madras Export Processing Zone Tambaram, Chennai-600 045.	Vs	The Deputy Commissioner of Income Tax, Company Circle-II(2), Chennai-600 006.
PAN: AAACH 1901Q		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	None
प्रत्यर्थी की ओरसे/Respondent by	:	Mr. AR.V.Sreenivasan, Addl.CIT

सुनवाई की तारीख/Date of hearing	:	02.11.2021
घोषणा की तारीख /Date of Pronouncement	:	02.11.2021

आदेश / ORDER

PER G.MANJUNATHA, AM:

These three appeals filed by the assessee are directed against separate, but identical orders passed by the learned CIT(A)-XI, Chennai, all dated 25.05.2005 and pertain to assessment years 1997-98, 1998-99 and 2001-02.

2. At the time of hearing, none appeared on behalf of the assessee. We have heard learned DR and also perused the materials available on record. The assessee has filed a letter along with Form No.3 issued by the Department under 'Vivad se Vishwas Scheme, 2020' and submitted that the assessee has availed the VSVS scheme to settle its pending disputes. The assessee further submitted that the Department has

accepted applications filed by the assessee and issued Form 3 quantifying amount of taxes payable under VSVS scheme. Therefore, the assessee submitted that these three appeals filed by the assessee may be dismissed as withdrawn. The Id. DR, on the other hand, has no objection for dismissing appeals as the Designated Authority has issued Form 3. Therefore, considering the fact that the assessee has filed application for withdrawal of appeal and has also filed Form 3 issued by the Department, we dismiss these three appeals filed by the assessee as withdrawn. However, a liberty is given to the assessee to restore the appeals, in case the application filed by the assessee before the Designated Authority, is rejected for any reason.

3. In the result, these three appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 2nd November, 2021

Sd/-
(वी.दुर्गा राव)
(V.Durga Rao)
 न्यायिक सदस्य /Judicial Member
 चेन्नई/Chennai,
 दिनांक/Dated 2nd November, 2021
 DS

Sd/-
(जी. मंजुनाथ)
(G.Manjunatha)
 लेखा सदस्य / Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.